

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 2650/2003

New Delhi this the 29th day of July, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A. Singh, Member (A)

Shri P.K. Mehrotra,  
4004, Bank Note Press Colony,  
Dewas (M.P.) 455001.

..Applicant  
( By Advocate: Ms. Jyoti Singh)

VERSUS

1. Union of India,  
Through Secretary Finance  
Ministry of Finance and Company Affairs,  
North Block, New Delhi-1.
2. The Joint Secretary (CC&A)  
Govt. of India  
Ministry of Finance and Company Affairs,  
North Block, New Delhi-110001.
3. Additional Secretary (FB, ADB and Ext.FIN)  
Ministry of Finance and Company Affairs,  
North Block, New Delhi-1.
4. Secretary,  
Department of Economic Affairs,  
Ministry of Finance and Company Affairs,  
North Block, New Delhi-1.
5. Shri Sumit Sinha  
Working as Deputy General Manager,  
Bank Note Press, Dewas (MP).

..Respondents  
(By advocate: Ms. Harvinder Oberoi)

O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

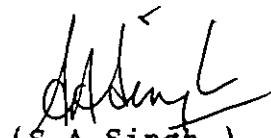
During the course of submissions, learned counsel for the respondents took an objection that before the prescribed period would end, the applicant has filed the present petition and thus not maintainable.

2. Keeping in view this objection, learned counsel for the applicant states that she may be

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permitted to withdraw the present petition with liberty to file a fresh petition, if any adverse order is passed on the representation, within one month.

3. Taking stock of totality of facts we direct that Respondent No.1 shall consider the representation of the applicant dated 21.5.2003 and pass an appropriate speaking order within one month from the date of receipt of a copy of the present order and communicate it to the applicant. We make it clear that nothing mentioned herein can be taken as an expression on the merits of the matter. Applicant may if necessary after one month take recourse under law. The O.A. is disposed of.



( S.A. Singh )  
Member (A)



( V.S. Aggarwal )  
Chairman

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